

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3030
ANSWERED ON:12.12.2012
DRAFT AMENDMENT OF RTI ACT
Adhi Sankar Shri

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has decided to withdraw controversial draft amendments to the Right to Information Act that sought to restrict disclosure of file notings only to social and developmental issues;
- (b) if so, the details thereof;
- (c) whether all file notings can be made public except those explicitly exempted such as the one related to national security, privacy and protection and commercial interest; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): Yes, Madam. The amendments approved by the Government on 20.07.2006 have been withdrawn on 01.11.2012.

(c) & (d): Yes, Madam. All the file notings can be made public under the RTI Act, 2005 except file noting containing information exempt from disclosure under Section 8 of the Act.